

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.244/MP/2026 along with IA No. 85/2026

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 05.01.2011 and Power Purchase Agreement dated 25.03.2011, for setting aside and/ or quashing the invoices raised by the Respondents pursuant to the orders dated 11.02.2026 and 25.03.2026 passed by this Commission in Petition No. 305/MP/2015.

Petitioner : West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL)

Respondent : Adhunik Power and Natural Resources Limited (APNRL) and Anr.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, WBSEDCL
Shri Sakya Singha Chaudhari, Advocate, WBSEDCL
Ms. Shreya Dubey, Advocate, WBSEDCL
Ms. Sanya Miglani, Advocate, WBSEDCL
Shri Sajan Poovayya, Sr. Advocate, APNRL
Shri Deepak Khurana, Advocate, APNRL
Shri Vineet Tayal, Advocate, APNRL
Ms. Monalika Chaudhary, Advocate, APNRL
Shri Anurag Vats, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. The learned senior counsel for the Petitioner, however, pointed out that subsequent to the last hearing, the Petitioner has paid another Rs. 150 crore to the Respondents, and that the matter involved certain urgency as the default trigger date on the PRAAPTI Portal is 30.6.2026.

2. Accordingly, the Petition, along with IA, will be listed for hearing on **29.6.2026 at 2.30 P.M..**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

